

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT CHENNAI, South Zone (SZ)**

O.A. No. 29 of 2024

IN THE MATTER OF:

**Tribunal on its own SUO MOTO
Based on the news item published dated 10.10.2023
In the Times of India titled
"TN Cracker Unit Blast Kills 10, Owner arrested.**

Vs.

**The Indian Fireworks Manufacture's Association,
Represented by its General Secretary,
Mr.T.Kannan,
Rajcote No.448, Kamarajar Road,
Sivakasi - 626 123.**

...2nd respondent

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1.	12.11.2025	Order copy of W.P.(MD) No. 26043 of 2025 dated 12.11.25.	1
2.	14.11.2025	Common order passed by ASMJ in W.P(MD) No. 26043 of 2025 & taken up W.P(MD)No. 2003 of 2014	8

//Certified that all of the aforementioned are true copies of the Originals//

Dated at Chennai on this 11th Day of March, 2026.


M/s. A. SIVAJI
Counsel for 8 Respondent.



W.P.(MD)No.26043 of 2025

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

WEB COPY

DATED: 12.11.2025

CORAM:

THE HONOURABLE DR.JUSTICE ANITA SUMANTH
AND
THE HONOURABLE MR.JUSTICE C.KUMARAPPAN

W.P.(MD)No.26043 of 2025

C.Selvakumar

... Petitioner

Vs.

1.The Principal Secretary,
Home Department,
Government of Tamil Nadu,
Secretariat,
Chennai - 600 009.

2.The Principal Secretary,
Revenue and Disaster Management Department,
Government of Tamil Nadu,
Secretariat, Chennai - 600 009.

3.The Principal Secretary,
Industries Investment Promotion and Commerce Department,
Government of Tamil Nadu,
Secretariat, Chennai - 600 009.

4.The Chief Controller of Explosives,
Petroleum and Explosives Safety Organization (PESO),
A Block, CGO Complex, 5th Floor,
Seminary Hills, Nagpur,
Maharashtra - 440 006.



W.P.(MD)No.26043 of 2025

5. The Director,
Tamil Nadu Fire and Rescue Services Department,
No.17, Rukmani Lakshmipathy Road,
Egmore, Chennai - 8.

6. The District Collector,
Virudhunagar District,
Virudhunagar.

7. The District Collector,
Thoothukudi District,
Thoothukudi.

8. The Deputy Chief Controller of Explosives,
PESO,
Sivakasi Sub Circle Office,
FRDC Complex, Near ESI Hospital,
Sivakai West,
Sivakasi - 626 124.

9. The Director,
Fire and Rescue Services,
Southern Region.

10. The District Officer,
Fire and Rescue Services,
Virudhunagar District.

11. The Superintendent of Police,
Virudhunagar District.

12. The Chief Inspector of Factories,
Virudhunagar District.

... Respondents



W.P.(MD)No.26043 of 2025

(R9 to R12 are suo motu impleaded vide order dated 12.11.2025 in W.P.(MD)No.26043 of 2025)

PRAYER:- Writ Petition filed under Article 226 of the Constitution of India praying to issue a Writ of Mandamus

a) Directing the respondents No.1 to 3 to constitute 'Tamil Nadu Fireworks Corporation' to oversee and regulate the fireworks industry in the state.

b) Take all necessary steps to ensure the safety of workers and the protection of the environment

c) Provide equal opportunities to every citizen and thereby guaranteed social justice.

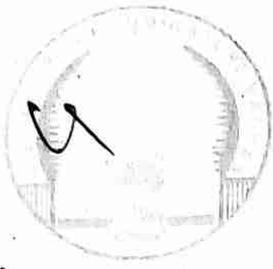
d) Formulate and implement a comprehensive policy to prevent recurring fire accidents and illegal production of fireworks based on the petitioner's representation dated 25.08.2025.

For Petitioner : Mr.C.Selvakumar (Party in person)

For Respondents : Mr.P.Thilakkumar (R1 to R3, R5 & R7)
Government Pleader

: Mr.K.Govindarajan (R4 & R8)
Deputy Solicitor General of India
Assisted by Ms.S.Mahalakshmi
Central Government Standing Counsel

: Mr.P.Kottaichamy (R9 to R11)
Government Advocate



W.P.(MD)No.26043 of 2025

ORDER

WEB COPY

(Order of the Court was made by DR.ANITA SUMANTH, J.)

List on 14.11.2025 at 12.00 noon for the presence of R8/Deputy Chief Controller of Explosives, Sivakasi and Ms.D.Geetha, learned Amicus curiae.

2.Mr.Govindarajan, learned Deputy Solicitor General of India, states that despite requests made to all learned counsel, no papers have been provided.

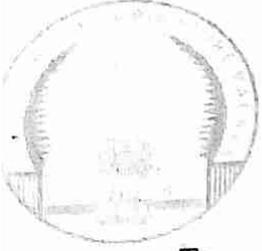
3.The petitioner shall provide the papers forthwith.

[A.S.M.J.] & [C.K.J.]

12.11.2025

(1/2)

ps



W.P.(MD)No.26043 of 2025

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WEB COPY

To

1.The Principal Secretary,
Home Department,
Government of Tamil Nadu,
Secretariat,
Chennai - 600 009.

2.The Principal Secretary,
Revenue and Disaster Management Department,
Government of Tamil Nadu,
Secretariat, Chennai - 600 009.

3.The Principal Secretary,
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4.The Chief Controller of Explosives,
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Maharashtra - 440 006.

5.The Director,
Tamil Nadu Fire and Rescue Services Department,
No.17, Rukmani Lakshmipathy Road,
Egmore, Chennai - 8.

6.The District Collector,
Virudhunagar District,
Virudhunagar.

7.The District Collector,
Thoothukudi District,
Thoothukudi.

5/7



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W.P.(MD)No.26043 of 2025

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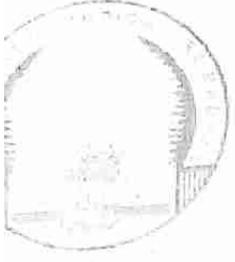
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FRDC Complex, Near ESI Hospital,
Sivakai West,
Sivakasi - 626 124.

9.The Director,
Fire and Rescue Services,
Southern Region.

10.The District Officer,
Fire and Rescue Services,
Virudhunagar District.

11.The Superintendent of Police,
Virudhunagar District.

12.The Chief Inspector of Factories,
Virudhunagar District.



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W.P.(MD)No.26043 of 2025

DR.ANITA SUMANTH, J.
AND
C.KUMARAPPAN, J.

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W.P.(MD)No.26043 of 2025

12.11.2025
(1/2)



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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: 14.11.2025

CORAM:

THE HONOURABLE DR.JUSTICE ANITA SUMANTH
AND
THE HONOURABLE MR.JUSTICE C.KUMARAPPAN

W.P(MD)No.26043 of 2025 &
Taken Up W.P(MD)No.2003 of 2014

1.W.P(MD)No.26043 of 2025:

C.Selvakumar

... Petitioner

Vs.

1.The Principal Secretary,
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Secretariat,
Chennai - 600 009.

2.The Principal Secretary,
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Secretariat, Chennai - 600 009.

3.The Principal Secretary,
Industries Investment Promotion and Commerce Department,
Government of Tamil Nadu,
Secretariat, Chennai - 600 009.



W.P(MD)Nos.26043 of 2025 & 2003 of 2014

4. The Chief Controller of Explosives,
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5. The Director,
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6. The District Collector,
Virudhunagar District,
Virudhunagar.

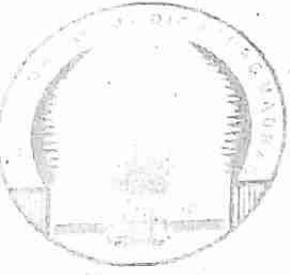
7. The District Collector,
Thoothukudi District,
Thoothukudi.

8. The Deputy Chief Controller of Explosives,
PESO,
Sivakasi Sub Circle Office,
FRDC Complex, Near ESI Hospital,
Sivakasi West,
Sivakasi - 626 124.

9. The Director,
Fire and Rescue Services,
Southern Region.

10. The District Officer,
Fire and Rescue Services,
Virudhunagar District.

11. The Superintendent of Police,
Virudhunagar District.



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W.P.(MD)Nos.26043 of 2025 & 2003 of 2014

12.The Chief Inspector of Factories,
Virudhunagar District.

... Respondents

(R9 to R12 are suo motu impleaded vide order
dated 14.11.2025 in W.P.(MD)No.26043 of 2025 & 2003 of 2014)

PRAYER:- Writ Petition filed under Article 226 of the Constitution of
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a) Directing the respondents No.1 to 3 to constitute 'Tamil
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industry in the state.

b)Take all necessary steps to ensure the safety of workers and
the protection of the environment

c) Provide equal opportunities to every citizen and thereby
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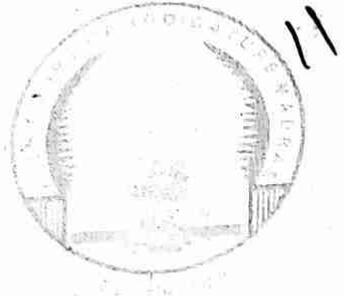
d) Formulate and implement a comprehensive policy to prevent
recurring fire accidents and illegal production of fireworks based on the
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For Petitioner : Mr.C.Selvakumar (Party in person)

For Respondents : Mr.P.Thilakkumar (R1 to R3, R5 & R7)
Government Pleader

: Mr.K.Govindarajan (R4 & R8)
Deputy Solicitor General of India
Assisted by Ms.S.Mahalakshmi
Central Government Standing Counsel

: Mr.P.Kottaichamy (R9 to R11)



W.P(MD)Nos.26043 of 2025 & 2003 of 2014

Government Advocate

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2. Taken up W.P(MD)No.2003 of 2014:

To

1. The Secretary to Government of Tamil Nadu,
Law Department,
Fort St. George,
Chennai – 9.

2. The Secretary to Government of Tamil Nadu,
Industries Department,
Fort St. George,
Chennai – 9.

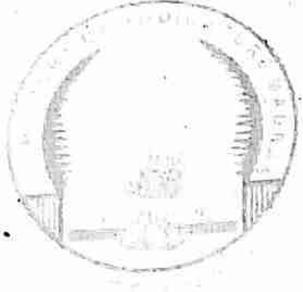
3. The Secretary to Government of Tamil Nadu,
Home Department,
Fort St. George,
Chennai – 9.

4. The District Collector,
Virudhunagar District.

5. The District Revenue Officer,
Virudhunagar.

6. The Superintendent of Police,
Virudhunagar.

7. The Joint Chief Controller of Explosives,
Ministry of Commerce Industries, Petroleum,
Explosives Safety Organisation,
Virudhunagar Road,
Sivakasi.



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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

8.The Rescue and Fire Service Department,
Sivakasi.

9.The Inspector of Labour,
Sivakasi.

10.The Inspector of Factories,
Sivakasi.

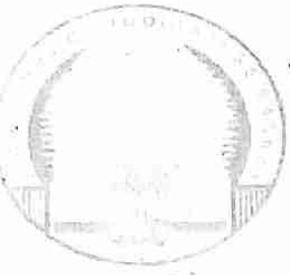
11.The Fire Works Manufacturers Association,
Sivakasi.

... Respondents

PRAYER:- Writ Petition filed under Article 226 of the Constitution of India praying to issue a Writ of Mandamus directing the 1st respondent to amend the existing Factories Act and Explosive Act prevent the manufacturing fire owners escape under clutches of law and by prescribing minimum sentence and consequently direct the respondents to ensure safety measures in the State of Tamil Nadu with proper permission from the competent authorities and to implement the safety measures in order to prevent to such a recurrence of tragic deaths in future.

For Petitioner : Mr.N.Tamil Mani

For Respondents : Mr.S.P.Maharajan (R1 to R5, R8 to R10)
Special Government Pleader
: Mr.K.Govindarajan (R7)
Deputy Solicitor General of India
: Mr.P.Kottaichamy (R6)



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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

Government Advocate

COMMON ORDER

(Order of the Court was made by **DR.ANITA SUMANTH, J.**)

Read this order in continuation of and in conjunction with earlier orders, particularly order dated 17.10.2025, that reads as follows:

'Read this order in continuation of and in conjunction with order dated 29.09.2025 that reads as follows:-

After narrating the background, the learned Amicus has suggested the impleadment of the following entities, who are suo motu impleaded as R9 to R12.

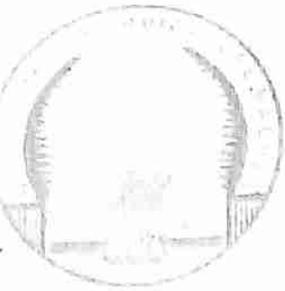
- (i) The Director, Fire and Rescue Services, Southern Region.*
- (ii) The District Officer, Fire and Rescue Services, Virudhunagar District.*
- (iii) The Superintendent of Police, Virudhunagar District.*
- (iv) The Chief Inspector of Factories, Virudhunagar District.*

2. A copy of the petition and annexures in W.P.(MD)No.26043 of 2025 are given to Ms.Geetha, learned Amicus.

3. Counter by 17.10.2025.

4. Since certain additional data are called for by the learned Amicus, let a format, in which data is to be supplied be circulated to all the respondents by the learned Amicus.

5. Such data shall be procured and filed by the respondents on or before 17.10.2025 along with their counters. Copies shall be



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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

supplied in advance to the learned Amicus to ensure that she has time to assimilate the same and prepare.

6. The petitioner has circulated a template of industrial estate for Firework Industries in Sivakasi.

7. The learned Amicus is requested to peruse the same and report on the feasibility of the project at the next hearing.

8. In the interim, if the Amicus wishes to visit the Industries for gathering information, she will contact Mr.Thilakkumar, learned Additional Government Pleader, who will facilitate the visit.

9. The petitioner is directed to serve the copies of the Writ Petition to the respondents to enable them to file counter.

10. List on 17.10.2025.

2. Ms.D.Geetha, learned amicus curiae, states that though she has visited Sivakasi, she was only in a position to obtain peripheral details as she has no assistance in regard to visiting inside of the factory. This is imperative for the learned amicus to understand the manner in which the factory functions and the pitfalls that would arise in the working thereof.

3. The 8th respondent/Deputy Chief Controller of Explosives now, would be in the best position to assist her in regard to both furnishing an overview of the working of the industries in that area and by facilitating a visit to some of the firework units in order that the learned amicus may obtain a first hand idea of their working.

4. R8 is directed to be present in court on 31.10.2025. Call this matter on 31.10.2025 at 12.00 noon.'



W.P(MD)Nos.26043 of 2025 & 2003 of 2014

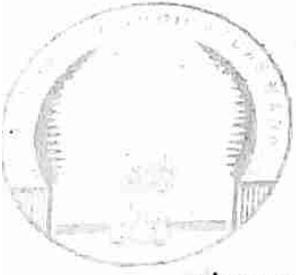
2.Today Mr.S.Kandasamy, Controller of Explosives and Ms.D.Geetha, learned Amicus curiae are present.

3.We had required the appearance of R8/Deputy Chief Controller of Explosives, Sivaskasi, so as to apprise this Court of the functioning of industries in the limits. We clarify that, for the present, we restrict the overview of this Court to the Fireworks Factories in Sivakasi Taluk alone, that will be extended to the entirety of Virudhunagar District in due course.

3.A brief note about Petroleum and Explosives Safety Organization ('PESO') has been circulated before us. We are given to understand that there are 842 factories in Virudhunagar District, of which around 300 factories are situated in Sivakasi Taluk. In addition, based on production capacity, licences are issued by the District Magistrate, also, to about 350 units in the District of Virudhunagar.

4.Learned Amicus curiae says she will visit Sivakasi on 28.11.2025 and 29.11.2025 (Friday and Saturday).

5.Mr.S.Kandasamy, the Controller of Explosives, Sivakasi, is requested to provide full assistance to the learned Amicus curiae at the



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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

time of visit and will accompany learned Amicus to the following fire works factories and production units:

- 1.The Angel Fireworks – Small Industry
- 2.Durga Fireworks – Small Industry
- 3.Lord Fireworks Industries – Medium Industry
- 4.Sri Krishna Pyro Industries – Medium Industry
- 5.The Rathna Fireworks Factory – Big Industry
- 6.Vinayaga Fireworks Industries – Big Industry

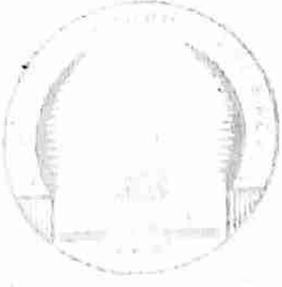
6.Necessary arrangements shall be made for hospitality/ accommodation in the Circuit House, for which, Mr.J.Ashok, learned Additional Government Pleader will convey necessary instructions to the competent authorities.

7.The Court awaits a report prior to the next date of hearing.

8.List on 12.12.2025.

[A.S.M.J.] & [C.K.J.]
14.11.2025

ps



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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

W.F.B.C.O To

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7.The District Collector,
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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

Thoothukudi.

8.The Deputy Chief Controller of Explosives,
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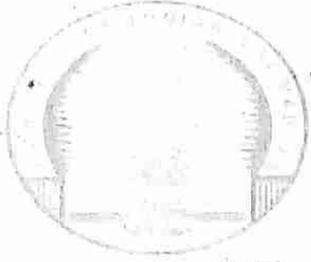
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2.The Secretary to Government of Tamil Nadu,
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Chennai – 9.



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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

3.The Secretary to Government of Tamil Nadu,
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5.The District Revenue Officer,
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8.The Rescue and Fire Service Department,
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9.The Inspector of Labour,
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10.The Inspector of Factories,
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11.The Fire Works Manufacturers Association,
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W.P(MD)Nos.26043 of 2025 & 2003 of 2014

DR.ANITA SUMANTH, J.
AND
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ps

W.P(MD)Nos.26043 of 2025 & 2003 of 2014

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**BEFORE THE NATIONAL GREEN TRIBUNAL
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//Certified that all of the aforementioned are true copies of the Originals//

Dated at Chennai on this 11th Day of March, 2026.


**M/s. A. SIVAJI
Counsel for 8th Respondent.**